IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7788 of 2021

Ramesh Murmu ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Aashish Kumar, Advocate
For the State : Mr. Naveen Kr. Gaunjhu, A.P.P.

03/08.09.2021 It appears from the order dated 23.08.2021 that though the bail application was rejected but the word "rejected" has not specifically been mentioned in paragraph – 6 of the said order.

Accordingly, the order dated 23.08.2021 is modified to the extent that paragraph – 6 of the said order shall now be read as follows: -

"Although the learned counsel for the petitioner submits that the deceased was buried in the field of the informant, but regard being had to the recovery based on the confession of the petitioner, I am not inclined to grant bail to the petitioner and the same is hereby rejected."

(Rongon Mukhopadhyay, J.)

Umesh/-